

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1362
TO BE ANSWERED ON 11.12.2025**

WELFARE OF MIGRANT WORKERS

1362. SHRI SANDOSH KUMAR P:

Will the Minister of Labour and Employment be pleased to state:

- (a) the special schemes identified by Government for the welfare of inter-State migrant workers across the country; and**
- (b) the number of such workers registered on the e-Shram portal as on 31st August 2025, State-wise and gender-wise?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) & (b): The Ministry of Labour & Employment has launched eShram portal, a National Database of the Unorganised Workers on 26th August, 2021. It has also been made available to the States/UTs for registration of unorganised workers including migrant workers. It allows an unorganised worker to register himself or herself on the portal on a self- declaration basis. The main objective of the eShram portal is to create a national database of unorganised workers seeded with Aadhaar. As on 07.12.2025, over 31.39 crore unorganized workers including migrant workers have registered on eShram portal. State-wise and gender-wise number of unorganized workers including migrant workers registered on eShram portal is annexed as annexure I & II.

In order to safeguard the interest of the Migrant workers, Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act,1979 provides for registration of certain establishments employing Inter-State Migrant Workers and licensing of contractors. Workers employed with such establishment are to be provided payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc.

This Act has now been subsumed in the Occupational Safety, Health and Working Conditions (OSH) Code, 2020. The OSH Code, provides for decent working conditions, minimum wages, grievance redressal mechanisms, toll free helpline, protection from abuse and exploitation and social security to all categories of organized and unorganized workers including migrant workers. With expanded social security, stronger protections and nationwide portability of entitlements, the codes place workers, especially migrant workers firmly at the centre of labour governance. The Code will be applicable to every establishment in which ten or more inter-state migrant workers are employed or were employed on any day in the preceding twelve months. The employer shall pay, to every inter-State migrant worker employed in his establishment, in a year a lump sum amount of fare for to and fro journey to his native place from the place of his employment, in the manner taking into account the minimum service for entitlement, periodicity and class of travel and such other matters as may be prescribed by the appropriate Government.

So far, various schemes including Social Security schemes like PMSYM and schemes of different Central Ministries/Departments have already been integrated/ mapped with the eShram including Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PM- SVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), National Family Benefit Scheme (NFBS), Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB- PMJAY), Pradhan Mantri Awas Yojana - Urban (PMAY-U) and Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY).

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ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (a) & (b) OF RAJYA SABHA UN-STARRED QUESTION NO. 1362 FOR 11.12.2025 REGARDING “WELFARE OF MIGRANT WORKERS” RAISED BY SHRI SANTOSH KUMAR P.

State-wise number of unorganised workers registered on eShram portal, as on 07.12.2025

S.N	States	Registration on eShram Portal as on 07.12.2025
1.	ANDAMAN AND NICOBAR ISLANDS	35,013
2.	ANDHRA PRADESH	87,70,743
3.	ARUNACHAL PRADESH	2,12,709
4.	ASSAM	77,84,083
5.	BIHAR	3,21,07,011
6.	CHANDIGARH	1,89, 771
7.	CHHATTISGARH	86,30,273
8.	DELHI	36,04,020
9.	GOA	87,532
10.	GUJARAT	1,22,78,339
11.	HARYANA	54,14,013
12.	HIMACHAL PRADESH	20,11,910
13.	JAMMU AND KASHMIR	36,12,778
14.	JHARKHAND	97,92,933
15.	KARNATAKA	1,09,87,716
16.	KERALA	60,94,766
17.	LADAKH	35,139
18.	LAKSHADWEEP	2,859
19.	MADHYA PRADESH	1,91,39,632
20.	MAHARASHTRA	1,82,11,526
21.	MANIPUR	4,69,546
22.	MEGHALAYA	3,58,782
23.	MIZORAM	72,695
24.	NAGALAND	2,42,184
25.	ODISHA	1,36,66,955
26.	PUDUCHERRY	1,97,440
27.	PUNJAB	59,08,885
28.	RAJASTHAN	1,51,29,728
29.	SIKKIM	50,364
30.	TAMIL NADU	94,96,299
31.	TELANGANA	46,09,697
32.	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	75,653
33.	TRIPURA	9,00,339
34.	UTTAR PRADESH	8,41,67,856
35.	UTTARAKHAND	31,01,463
36.	WEST BENGAL	2,65,37,393
Total		31,39,88,045

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (a) & (b) OF RAJYA SABHA UN-STARRED QUESTION NO. 1362 FOR 11.12.2025 REGARDING “WELFARE OF MIGRANT WORKERS” RAISED BY SHRI SANTOSH KUMAR P.

Gender-wise number of unorganised workers including migrant workers registered on eShram portal, as on 07.12.2025

S. No	Gender	Number of workers	Percentage (%)
1	Male	144425986	46
2	Female	169554004	54
3	Others	8055	0
